

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.321/2016 in O.A.No.1286/2016

Friday, this the 10th day of March 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ms. Arti Rani d/o Mr. Anand Prakash
r/o H.No.156, Village Taj Pur Khurd
PO Chhawla, New Delhi – 71

..Applicant

(Ms. Bimla Devi, Advocate for Mr. Ajesh Luthra, Advocate)

Versus

1. Mr. Ashim Khurana, Chairman
Staff Selection Commission (Hqrs.)
Block No.12, CGO Complex Lodhi Road
Near Jawahar Lal Nehru Stadium
New Delhi – 3
2. Mr. Jaiprakash Garg
Regional Director (CR)
Staff Selection Commission
21-23, Lowther Road, Allahabad 211002
3. Mr. C Viswanath, Secretary
Union of India DoP&T
South Block, New Delhi

..Respondents

(Mr. Yogesh Mahur, Advocate for Mr. Gyanendra Singh, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Parties admit that the order of this Tribunal dated 07.04.2016 passed in O.A. No.1286/2016 stands complied with. C.P. is rendered infructuous. Proceedings dropped.

**(K.N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

March 10, 2017
/sunil/